

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

209. CP/186(MB)2022

**IN THE MATTER OF**

Keshav Fibroplast Private Limited

... Petitioner

Section 272 of Companies Act, 2013

**Order Delivered on 26.06.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: None present

For the Respondent: None present

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**ORDER**

**CP/186(MB)2022** – The case has been called up twice but there is no representation on behalf of the parties. Hence, the petition is **dismissed** for **non-prosecution**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/